

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II
SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 29.04.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/203/2021 CP(IB) No.596/9/HDB/2019
NAME OF THE COMPANY	Turbo Megha Airways Pvt Ltd
NAME OF THE PETITIONER(S)	Avio Aviation (Asia Pacific) Pvt Ltd
NAME OF THE RESPONDENT(S)	Turbo Megha Airways Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

IA No. 203/2021

This Application is filed under Section 12A of the IB Code seeking to withdraw CIRP against the Corporate Debtor. Counsel for IRP stated that the matter is amicably settled between the parties and that the Operational Creditor has also issued Form FA and the same is filed along with the Application. In view of the same, the instant Application is allowed and the CIRP against the Corporate Debtor herein i.e., M/s. Turbo Megha Airways Pvt Ltd stands withdrawn and the order of moratorium shall cease to have effect. Accordingly this IA stands disposed of.

- Sdr -

MEMBER TECHNICAL

- Sdr -

MEMBER JUDICIAL